

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

TUESDAY, THE THIRTY FIRST DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 198 OF 2016

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the Order made in I.T.A.No.1023/Hyd/2015, dated 30-10-2015 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad for the Assessment Year 2010-11, preferred against the Order made in ITA No.0162/CIT(A)-12/Hyd/2015-16 dated 25-05-2015 on the file of the Commissioner of Wealth Tax (Appeals)-12, 3<sup>rd</sup> Floor, Aayakar Bhavan, Annex Building, Basheerbagh, Hyderabad preferred against the Order made in PAN/GIR No.AAFCS7501L, dated 30-01-2015 on the file of Deputy Commissioner of Income Tax, Central Circle 2(3), Hyderabad.

**Between:**

The Pr. Commissioner of Income Tax (Central), Hyderabad

...Appellant

AND

M/s. Sentini Technologies Pvt Ltd, (PAN AAFCS7501L) Plot No. 1229, Road No. 60, Jubilee Hills, Hyderabad - 500034

...Respondent

Counsel for the Appellant : Ms B Sapna Reddy, Jr. Standing Counsel  
Rep. Mr JV Prasad  
Sr. Standing Counsel for Income Tax

Department

Counsel for the Respondent : Mr Shaik Jeelani Basha

The Court delivered the following Judgment :

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.198 of 2016**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. Shaik Jeelani Basha, learned counsel for the respondent.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- M. VIJAYA BHASKER  
JOINT REGISTRAR

//TRUE COPY//

  
SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad
2. The Commissioner of Wealth Tax (Appeals)-12, 3rd Floor, Aayakar Bhavan, Annex Building, Basheerbagh,
3. The Deputy Commissioner of Income Tax, Central Circle 2(3), Hyderabad
4. One CC to Mr JV Prasad, Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Mr Shaik Jeelani Basha, Advocate [OPUC]
6. Two CD Copies

VA/gh

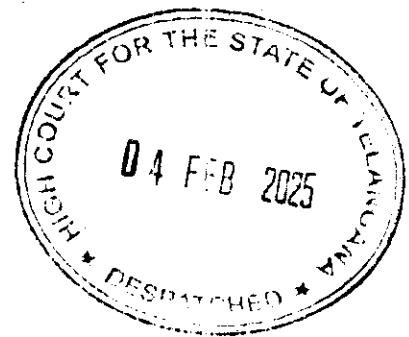


**HIGH COURT**

**DATED:31/12/2024**

**JUDGMENT**

**ITTA.No.198 of 2016**



**DISMISSING THE ITTA AS  
WITHDRAWN**

⑧  
29/01/25  
LKS